

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.78953 of 2018

(Arising out of Order-in-Appeal No.202/SKS/BOL/ST/2018-19 dated 11.05.2018 passed by Additional Director General (Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata Zonal Unit, Kolkata.)

**M/s. A.S.Khan,
Transporters and Contractors**

(Village: Haripur, Block – Raniganj Road, Post: Haripur, Pin-713378, W.B.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75625/2020

DATE OF HEARING : 19 November 2020

DATE OF DECISION : 19 November 2020

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues on behalf of the appellant under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**